

**CALCULATION OF THE SERVICES OF WEST
PAK. DISPLACED EMPLOYEES**

*535. **SHRI JAIRAMDAS DAULAT-
RAM:** Will the Minister of LABOUR
AND REHABILITATION be pleased
to state:

(a) what date has been fixed for
the calculation of the services of
Primary teachers and other employees
of West Pakistan who had migrated
to India after partition;

(b) in what manner the services
of the above class of persons are to
be calculated, in case they have migra-
ted to India after the fixed date;
and

(c) whether Government will place
on the Table, the notifications or re-
solutions or memoranda containing
Government's decisions in this
matters?

**THE MINISTER OF STATE IN
THE MINISTRY OF LABOUR, EM-
PLOYMENT AND REHABILITATION
(SHRI L. N. MISHRA):** (a)
and (b) Displaced employees of
certain categories, including Pri-
mary teachers who migrated
to India from West Pakistan up
to the 31st December, 1951, are eligi-
ble for the benefits of the Provisional
Pension Payment Scheme of the Gov-
ernment of India. The benefits of
the scheme are also extended, in in-
dividual cases, to those migrating to
India after the 31st December, 1951,
after examination of their cases on
merits. Pension cases of such dis-
placed employees are required to
reach the Central Claims Organisa-
tion latest by the 30th September,
1964, for the verification of the ser-
vice rendered by them, where such
service is not based on official re-
cords.

(c) A copy each of Office Memo-
randa mentioned below, which have
been issued by the Ministry of Fin-
ance is laid on the Table of the
Sabha:—

(i) O.M. No. F-47(3)-EV/57,
dated the 23rd August, 1957.

(ii) O.M. No. 15(15)-EV(C)/61,
dated the 11th January, 1962.

(iii) O.M. No. 15(20)-EV (C) 3/23,
dated the 1st May, 1964. [See
Appendix LX, Annexure No.
34 for (i) to (iii).]

*536. [*Transferred to the 22nd June,
1967.*]

CANCELLATION OF FIXED TIME CALLS

*537. **SHRI M. P. BHARGAVA:**
Will the Minister of COMMUNICA-
TIONS be pleased to state:

(a) whether there are any rules for
the cancellation of fixed time calls;

(b) whether it is a fact that full
charges have to be paid for fixed time
calls whether the call materialises or
not; and

(c) if so, whether any change in
these rules is under consideration of
Government?

**THE MINISTER OF STATE IN
THE DEPARTMENTS OF PARLIA-
MENTARY AFFAIRS AND COM-
MUNICATIONS (SHRI I. K.
GUJRAL):** (a) Yes, Sir.

(b) Not in all cases. If the call
does not materialise due to service
failure, no charges are levied. If,
the call is ineffective due to "No
Reply", "Late cancellation", etc., the
call is charged in full. However, in
case calls are cancelled with pres-
cribed adequate notice, only the
supplementary charge is levied.

(c) Yes, Sir. Some changes are
contemplated.

LOCATION OF SAURASHTRA UNIVERSITY

*538. **SHRI BHUPINDER SINGH:**
Will the Minister of EDUCATION be
pleased to state:

(a) whether the University Grants
Commission was consulted regarding
the location of the Saurashtra Uni-
versity; and

(b) if so, the advice given by the Commission?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) No, Sir.

(b) Does not arise.

NATIONAL LABORATORY IN KERALA

*539. SHRI B. V. ABDULLAH KOYA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Government of Kerala have approached the Union Government to set up a National Laboratory in that State; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir.

(b) The proposal to set up a Regional Research Laboratory in Kerala was considered by the Fourth Five Year Plan Committee appointed by the Governing Body of the C.S.I.R. The Committee is of the view that in the present stringent financial position, it would not be possible for the C.S.I.R. to establish any new Research Laboratory during the Fourth Plan period.

CONCENTRATION OF MIZO REBELS IN TRIPURA

*540. SHRIMATI DEVAKI GOPIDAS:

SHRIMATI LALITHA (RAJAGOPALAN):

Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that heavy concentration of Mizo rebels has been reported in the Dancherra and Kanamukhana areas of Tripura and if so, what are the details in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): No, Sir.

WAGE BOARDS FOR HEAVY CHEMICALS AND FERTILISERS

*541. SHRI NIREN GHOSH: SYED NAUSHER ALI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total number of factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;

(b) the total number of factories which have implemented the recommendations of the Wage Board for interim relief;

(c) whether Government have taken up with the employers the question of implementation of the interim relief recommendations of the Wage Board;

(d) if so, what response was given by the employers; and

(a) what steps Government propose to take to compel management to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) 88.

(b) to (d) Government's acceptance of the Wage Board's recommendations for interim relief was announced on the 29th April, 1967. The State Governments have been requested to secure implementation of the recommendations. Statistical information regarding progress of implementation is awaited.

(e) Does not arise at this stage.

दिल्ली विश्वविद्यालय में विज्ञान के विद्यार्थी

*542. श्री राजनारायण : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली विश्वविद्यालय के विद्यार्थियों की कुल संख्या और विज्ञान के विद्यार्थियों